

Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

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The Meeting No.08/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 21.07.2016 and actually held on 28.07.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.07/AM-17 dated 07.07.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.08/AM-17 dated 21.07.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 8/84-ALC3/2016 **MEETING DATE** : 21.07.2016

Case No.:10/28/84-ALC3/2015 **Party Name:**BHARAT SILKS **Meet No/Date:**8/84-ALC3/2016 21.07.2016 **Status:**Deferred

HQ File :01/84/050/00342/AM16/ RLA File :07/24/040/00034/AM15/ Lic.No/Date:0710104362 Defer Date:18.08.2016
1 22.05.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received on 26.04.2016 through email and same was sent to DC(MSME) on 11.5.2016 for examine/comments of the case. NC decided to send the copy of application again to DC (MSME) for examine the case. The case stands deferred for re-listing on 18.08.2016.

Case No.:30/8/84-ALC3/2016 **Party Name:**MODELAMA EXPORTS LTD. **Meet No/Date:**8/84-ALC3/2016 21.07.2016 **Status:**Approved

HQ File :01/84/050/00127/AM17/ RLA File :05/24/040/00434/AM15/ Lic.No/Date:0510392625
2 30.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:18/8/84-ALC3/2016 **Party Name:**TEXPORT OVERSEAS PVT.LTD, **Meet No/Date:**8/84-ALC3/2016 21.07.2016 **Status:**Approved

HQ File :01/84/050/00115/AM17/ RLA File :07/21/040/01139/AM15/ Lic.No/Date:0710107891 Defer Date:
3 20.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went

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through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 2/6/84- ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
4 HQ File :01/84/050/00080/AM17/	RLA File :07/24/040/00035/AM16/	Lic.No/Date:0710108362 12.06.2015	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.: 6/8/84- ALC3/2016	Party Name: LAJ EXPORTS LTD.,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
5 HQ File :01/84/050/00103/AM17/	RLA File :05/26/040/00098/AM16/	Lic.No/Date:0510394743 29.06.2015	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.: 20/22/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
6 HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC to furnish the expedite their comments. NC decided to wait for their comments and defer the case for re-listing on 18.08.2016.

Case No.: 1/20/84- ALC3/2015	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
7 HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 21.06.2016 through email to furnish the expedite their comments. NC decided to wait their comments and defer the case for re-listing on 18.08.2016.

Case No.: 22/24/84- 8 ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
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HQ File RLA File Lic.No/Date:3510044802 Defer Date:18.08.2016
:01/84/050/00274/AM16/ :35/24/040/00030/AM16/ 30.09.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:2/24/84-ALC3/2015 **Party Name:**THREADS (INDIA) LIMITED **Meet No/Date:**8/84-ALC3/2016 21.07.2016 **Status:**Deferred

HQ File RLA File Lic.No/Date:0610038234 Defer Date:18.08.2016
9 :01/84/050/00254/AM16/ :06/24/040/00030/AM16/ 08.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 18.08.2016.

Case No.:17/24/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**8/84-ALC3/2016 21.07.2016 **Status:**Approved

HQ File RLA File Lic.No/Date:3510044808
:01/84/050/00269/AM16/ :35/24/040/00041/AM16/ 16.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their email dated 28.07.2016 as detailed below :

S.No	Export Product	Export Quantity		Import item	Quantity allowed
10	100% Cotton woven dyed fabrics with flame resistant finish (120 GSM) quilted with 95% Meta Aramid fibre and 5% Para Aramid fibre blended knitted fabric (100GSM)	50000 Mtr	1.	Raw Cotton	11925.00 kg
			2.	Vat dyes	135.00 kg @15 gms/kg
			3.	Pyrovatex CP-LF	3780 kg @ 420 gms/kg
			4.	Knittex CHN	450.00 kg@50 gms/kg
			5.	Ultraphill DCW	180.00 kg @20gms/kg
			6.	Invadine PBN	45.00 kg@5 gms/kg
			7.	Polyvinyl Alcohol	90.00 kg@10 gms/kg
			8.	Meta Aramid Fibre	7837.50 kg
			9.	Para Aramid Fibre	412.50 kg
			10.	FR Thread	330.00 kg
			11.	Furnace Oil	As per Fuel Policy

GSM should match in import and export.

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RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 7/24/84- ALC3/2015	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 11 :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the last reminder has been issued to the firm on 11.07.2016 by Deptt. of C&PC. The reply is not received from the firm so far. NC decided to wait for their reply.
The case stands deferred for re-listing on 18.08.2016.

Case No.: 19/28/84- ALC3/2015	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 12 :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.07.2016 to furnish the Measurement Chart, CAD, Sketch and Manufacturing Process with Justification of use chemicals and prevent data of the product duly attested by the Chartered Accountant. The reply of the firm is not received so far. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.: 40/30/84- ALC3/2015	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 13 :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 18.08.2016.

Case No.: 42/30/84- ALC3/2015	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 14 :01/84/050/00438/AM16/	RLA File :03/95/040/00620/AM16/	Lic.No/Date:0310800940 11.12.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 18.08.2016.

Case No.: 4/28/84- ALC3/2015	Party Name: KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 15 :01/84/050/00336/AM16/	RLA File :10/24/040/00084/AM16/	Lic.No/Date:1010059341 14.12.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD with all details i.e. width, length and making of the fabric with clarification of the export product. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 18.08.2016.

Case No.: 1/26/84- ALC3/2015	Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 16 :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda and noted that the reminder has been issued to RA, Hyderabad on 12.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case on 18.08.2016.

Case No.: 35/30/84- ALC3/2015	Party Name: CIL TEXTILES PRIVATE LIMITED,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 17 :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 18.08.2016.

Case No.: 37/30/84- ALC3/2015	Party Name: CIL TEXTILES PRIVATE LIMITED,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
HQ File 18 :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 18.08.2016.

Case No.: 32/30/84- 19 ALC3/2015	Party Name: M. G. CLOTH PVT. LTD.,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
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HQ File :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:18.08.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.06.2016 to furnish the measurement chart and CAD of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 18.08.2016.

Case No.:46/30/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
20 HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage for import item Sl. No, 01 and 03 alongwith sample of the product. The case stands deferred for re-listing on 18.08.2016.

Case No.:1/30/84-ALC3/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
HQ File :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date:18.08.2016

21 **Decision :** Committee considered the case as per agenda and observed that RA, Coimbatore have informed On 26.06.2016 that the Adv. Authorisation No. 3210077817 dated 09.02.2016 to M/s. Karur K.C.P. Packkagings Limited, Karur on repeat Norms basis as per Norms Committee decision vide in its Meeting No. 16/84—ALC3/2014 dated 24.07.2014 as against Advance Authorisation No. 3210074492 dated 26.03.2014 as per Para 4.21 (iii & ic) of the Handbook Procedures,(Vol-I), 2015-20. NC decided to ask to RA, Coimbatore to correct the para mentioned in their letter dated 26.06.2016.

Case No.:1/8/84-ALC3/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
22 HQ File :01/84/050/00098/AM17/	RLA File :02/24/040/00190/AM16/	Lic.No/Date:0210206485 11.02.2016	Defer Date:18.08.2016

Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. NC decided to call the three set of application from RA, Kolkata. The case stands deferred for re-listing on 18.08.2016.

23 Case No.:50/30/84-ALC3/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0310802672	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/205/2016 –TWS dated 22.07.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Warp Knit Fabric Net (Agro Shade Net)	5,00,000 Kg	1.	HDPE Granules Virgin	1.0500 Kg/Kg content in export product
			2.	UV Master Batch Virgin	0.0499 Kg/Kg content in export product
			3.	Colour Master Batch Virgin	0.0200 Kg/Kg content in export product
			4.	HDPE Granules (for packing material) Virgin	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/4/84-
ALC3/2016

Party Name:MACRO
INTERNATIONAL CO.

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Deferred

24 HQ File RLA File Lic.No/Date:0310802665
:01/84/050/00030/AM17/ :03/95/040/00694/AM16/ 17.02.2016
Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP. NC decided to wait for their comments and deferred the case for re-listing on 18.08.2016.

Case No.:31/8/84-
ALC3/2016

Party Name:E I DUPONT
INDIA PVT LIMITED

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Deferred

25 HQ File RLA File Lic.No/Date:3410041928
:01/84/050/00128/AM17/ :34/24/040/00299/AM16/ 29.02.2016
Defer Date:18.08.2016

Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Boroda. NC decided to call the three set of application from RA, Boroda. The case stands deferred for re-listing on 18.08.2016.

Case No.:4/8/84-
ALC3/2016

Party Name:SHAHI
EXPORTS PVT. LTD.

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Approved

26 HQ File RLA File Lic.No/Date:0710109494
:01/84/050/00101/AM17/ :07/24/040/00405/AM16/ 09.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in

respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/4/84-
ALC3/2016

Party Name:METRO
MERCHANDISING
MANUFACTURERS

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:0310803284 **Defer Date:**18.08.2016

27 :01/84/050/00025/AM17/ :03/95/040/00979/AM16/ 14.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.06.2016 to furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. NC decided wait for their reply. The case stands deferred for re-listing on 18.08.2016.

Case No.:8/6/84-ALC3/2016

Party Name:VINAYAK
POLYMERS

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Approved

HQ File

RLA File

Lic.No/Date:1310048156
15.03.2016

:01/84/050/00086/AM17/ :13/24/040/00045/AM16/

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/227/2016 –TSW dated 15.07.2016 as detailed below :

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S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	Bulk Bags /Jumbo Bags (PP woven fabrics /narrow fabric content 150000 Kg and PP flexible, plain strip content 50000 Kg	2,00,000 Kg	1.	PP woven fabrics /narrow fabric	Net + 3% (i.e. 154500 kgs)
			2.	PP flexible, plain strip	Net + 3% (i.e. 51500 kgs)

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/8/84-
ALC3/2016

Party Name:SHAHI
EXPORTS PVT. LTD.

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Approved

HQ File

RLA File

Lic.No/Date:0710109535
17.03.2016

29

:01/84/050/00102/AM17/ :07/24/040/00412/AM16/

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/6/84-
30 ALC3/2016

Party Name:SURE
SAFETY INDIA PVT
LTD

Meet No/Date:8/84-
ALC3/2016
21.07.2016

Status:Deferred

HQ File :01/84/050/00089/AM17/	RLA File :34/24/040/00333/AM16/	Lic.No/Date:3410041988 18.03.2016	Defer Date:18.08.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 21.06.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:9/8/84- ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
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31 HQ File :01/84/050/00106/AM17/	RLA File :56/24/040/00056/AM16/	Lic.No/Date:5610004872 29.03.2016	Defer Date:18.08.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:3/8/84- ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
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32 HQ File :01/84/050/00100/AM17/	RLA File :02/24/040/00214/AM16/	Lic.No/Date:0210206588 31.03.2016	Defer Date:18.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:2/2/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
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33 HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:18.08.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD, Measurement Chart, Sketch of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 18.08.2016.

Case No.:9/6/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
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34 HQ File :01/84/050/00087/AM17/	RLA File :34/24/040/00350/AM16/	Lic.No/Date:3410042082 19.04.2016	Defer Date:18.08.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 21.06.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.: 23/8/84- ALC3/2016	Party Name: SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
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HQ File 35 :01/84/050/00120/AM17/	RLA File :03/95/040/00042/AM17/	Lic.No/Date:0310804060 20.04.2016	Defer Date:18.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.

Case No.: 10/8/84- ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
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HQ File 36 :01/84/050/00107/AM17/	RLA File :05/23/040/00004/AM17/	Lic.No/Date:0510398263 21.04.2016	Defer Date:18.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD and measurement chart. The case stands deferred for re-listing on 18.08.2016.

Case No.: 27/8/84-ALC3/2016	Party Name: ULTRA NONWOVEN	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Approved
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HQ File :01/84/050/00124/AM17/	RLA File :03/95/040/00821/AM16/	Lic.No/Date:0310804138 25.04.2016
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37 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/270/2016 –TSW dated 25.07.2016 as detailed below :

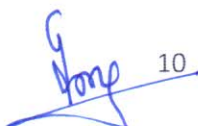
S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spunbonded Nonwoven Fabrics	100 MT	Polypropylene Granules	1 MT/MT content contain in export product (i.e. 100 MT)

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 20/8/84- ALC3/2016	Party Name: SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date: 8/84- ALC3/2016 21.07.2016	Status: Deferred
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HQ File 38 :01/84/050/00117/AM17/	RLA File :03/95/040/00057/AM17/	Lic.No/Date:0310804197 26.04.2016	Defer Date:18.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.


Case No.:22/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
HQ File 39 :01/84/050/00119/AM17/	RLA File :03/95/040/00058/AM17/	Lic.No/Date:0310804195 26.04.2016	Defer Date:18.08.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.			

Case No.:25/8/84-ALC3/2016	Party Name:NEXG APPARELS LLP	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
HQ File 40 :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016	Defer Date:18.08.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.			

Case No.:2/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
HQ File 41 :01/84/050/00099/AM17/	RLA File :02/24/040/00004/AM17/	Lic.No/Date:0210206648 28.04.2016	Defer Date:18.08.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.			

Case No.:28/8/84-ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
HQ File :01/84/050/00125/AM17/	RLA File :03/95/040/00009/AM17/	Lic.No/Date:0310804326 02.05.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/269/2016 –TSW dated 25.07.2016 as detailed below :			

42	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Textile product for Technical Use (prefabricated Vertical Drains)	500 MT	Polypropylene Granules	1 MT / MT content contain in export product

RA concern may take necessary action subject to compliance of other usual conditions.

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	Case No.:19/8/84-ALC3/2016	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
43	HQ File :01/84/050/00116/AM17/	RLA File :07/24/040/00046/AM17/	Lic.No/Date:0710109774 04.05.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.:11/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
44	HQ File :01/84/050/00108/AM17/	RLA File :02/24/040/00021/AM17/	Lic.No/Date:0210206684 13.05.2016	Defer Date:18.08.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.			
	Case No.:8/4/84-ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
45	HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date:18.08.2016
	Decision : Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 18.08.2016.			
	Case No.:21/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
46	HQ File :01/84/050/00118/AM17/	RLA File :03/95/040/00101/AM17/	Lic.No/Date:0310804696 16.05.2016	Defer Date:18.08.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.			
	Case No.:24/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
47	HQ File :01/84/050/00121/AM17/	RLA File :03/95/040/00100/AM17/	Lic.No/Date:0310804695 16.05.2016	Defer Date:18.08.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted			

that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016

48	Case No.: 8/8/84- ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
	HQ File :01/84/050/00105/AM17/	RLA File :32/24/040/00002/AM17/	Lic.No/Date:3210077893 18.05.2016	Defer Date:18.08.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.				
49	Case No.: 12/8/84- ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
	HQ File :01/84/050/00109/AM17/	RLA File :05/24/040/00073/AM17/	Lic.No/Date:0510398556 19.05.2016	Defer Date:18.08.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.				
50	Case No.: 26/8/84- ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date:18.08.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.				
51	Case No.: 7/8/84- ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
	HQ File :01/84/050/00104/AM17/	RLA File :02/24/040/00029/AM17/	Lic.No/Date:0210206711 24.05.2016	Defer Date:18.08.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.				
52	Case No.: 17/8/84- ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred

HQ File :01/84/050/00114/AM17/	RLA File :06/24/040/00009/AM17/	Lic.No/Date:0610038394 02.06.2016	Defer Date:18.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:13/8/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
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HQ File :01/84/050/00110/AM17/	RLA File :05/24/040/00119/AM17/	Lic.No/Date:0510398772 10.06.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC(MSME) vide their U.O. No.TL-14024/47/2016-L AND H-DCMSME/182 dated 01.08.2016 as detailed below :

53	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies dress made of 85% rayon, 13% Polyester 2% spandex dyed knitted fabric GSM-290+/-10%. (Style No. 422465-422493)	6750 Pcs	85% rayon, 13% Polyester 2% spandex dyed knitted fabric, GSM-290+/-10%	589 Gms./Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:14/8/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
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54	HQ File :01/84/050/00111/AM17/	RLA File :05/24/040/00120/AM17/	Lic.No/Date:0510398773 10.06.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:15/8/84-ALC3/2016	Party Name:MAYA EXPORTS CORPN	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
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55	HQ File :01/84/050/00112/AM17/	RLA File :05/24/040/00118/AM17/	Lic.No/Date:0510398770 10.06.2016	Defer Date:18.08.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:16/8/84-ALC3/2016	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
56 HQ File :01/84/050/00113/AM17/	RLA File :05/24/040/00124/AM17/	Lic.No/Date:0510398787 13.06.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:29/8/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Approved
57 HQ File :01/84/050/00126/AM17/	RLA File :35/24/040/00012/AM17/	Lic.No/Date:3510044961 15.06.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:32/8/84-ALC3/2016	Party Name:VENUS DENIM	Meet No/Date:8/84-ALC3/2016 21.07.2016	Status:Deferred
58 HQ File :01/84/050/00129/AM17/	RLA File :08/24/040/00131/AM17/	Lic.No/Date:0810138234 04.07.2016	Defer Date:18.08.2016
Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 18.08.2016.			

(59)

Case No. 97	M/s. Sumilon Industries Ltd
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the mail file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.	

(60)

Case No. 98	M/s. Sumilon Industries Ltd
NC Meeting No. 08/AM-17 dt	File No.01/84/50/326/AM-15 /DES-V

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21.07.2016	
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the main file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.	

(61)

Case No. 99	M/s. R.G. Apparel
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/249/AM-16 /DES-V
RA. F.No. 32/24/040/00019/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv Authorisation No. 3210077665 dated 30.07.2015 as their case was rejected by NC on 14.01.2016 Accordingly, Committee decided to defer the case for re-listing on 18.08.2016.	

(62)

Case No. 100	M/s. R.G. Apparel
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/251/AM-16 /DES-V
RA. F.No. 32/24/040/00022/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv Authorisation No. 3210077709 dated 21.09.2015 as their case was rejected by NC on 14.01.2016 Accordingly, Committee decided to defer the case for re-listing on 18.08.2016.	

(63)

Case No.101	M/s. William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	
Re-fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reminder has been issued to the firm on 21.06.2016 to furnish the desired information issued by DIPP on 20.11.2015. The reply is not received from the firm. Accordingly, Committee decided to wait for their reply and defer the case for re-listing on 18.08.2016.	

(64)

Case No. 102	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/078/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC(MSME) vide their U.O. No.TL-14024/50/2016-L AND H-DCMSME/184 dated 01.08.2016 as detailed	







below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester woven Fabric, GSM- 102+/-10% Style No. (201-16C31813)	3300 Pcs	100% Polyester woven Fabric, GSM 102+/-10%	2.98 sq. Mtrs/piece.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(65)

Case No. 103	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/079/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(66)

Case No. 104	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/080/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.	

(67)

Case No. 105	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/081/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC(MSME) vide their U.O. No.TL-14024/48/2016-L AND H-DCMSME/183 dated 01.08.2016 as detailed below :	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 68% Polyester, 19% rayon 10% wool 3% lurex dyed woven Fabric, GSM-320+/-10%	1026 Pcs	68% Polyester, 19% rayon 10% wool 3% lurex dyed woven Fabric, GSM-320+/-10%	2.58 sq. Mtrs/piece.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(68)

Case No. 106	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/082/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(69)

Case No. 107	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/083/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(70)

Case No. 108	M/s. Venlon Metalica Industries
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/050/020/AM-15 /DES-V
RA. F.No. 07/24/040/00476/AM14	
Fixation of norms in respect of Advance Authorization No. 0710102836 dated 12.03.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing with 824 Kg Metallised film made by coating Silver on Polyester film for export of 5000 kgs metallised yarn twisted cotton yarn. RA concern may take necessary action subject to compliance of other usual conditions.	

